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(SRAVANA 13, 1941 SAKA)

PUNJAB VIDHAN SABHA SECRETARIAT

NOTIFICATION

The 4th August, 2019

No. 11-PLA-2019/39.- The Punjab Excise (Amendment) Bill, 2019 is hereby published for general information under the proviso to rule 121 of the Rules of Procedure and Conduct of Business in the Punjab Vidhan Sabha (Punjab Legislative Assembly):-

Bill No.11-PLA-2019

THE PUNJAB EXCISE (AMENDMENT) BILL, 2019

A

BILL

further to amend the Punjab Excise Act, 1914.

BE it enacted by the Legislature of the State Punjab in the Seventieth Year of the Republic of India as follows:-

1. (1) This Act may be called the Punjab Excise (Amendment) Act, 2019. Short title and commencement.
- (2) It shall be deemed to have come into force on and with effect from the 1st day of April, 2019.

Amendment in
section 31 of
Punjab Act 1 of
1914.

2. In the Punjab Excise Act, 1914, in section 31, for clause (c), the following clause shall be substituted, namely:-

“(c) manufactured in any distillery established, or any distillery or brewery or warehouse licensed under sections 21 and 22:.

Repeal and saving

3. (1) The Punjab Excise (Amendment) Ordinance, 2019 (Punjab Ordinance No. 2 of 2019), is hereby repealed.

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance, referred to in sub-section (1), shall be deemed to have been done or taken under the provisions of this Act.

STATEMENT OF OBJECTS AND REASONS

At present in Punjab Excise Act, 1914, as per Section 31 (c) , the Excise duty can be levied on Distilleries and Breweries only. In this Excise Policy 2019-20, the Excise Duty is proposed to be levied on Ware Houses also. This amendment is being carried out for the purpose of regulating the production of PML and IMFL in the manufacturing units i.e. Distilleries, Breweries and Ware Houses. This is a regulatory/monitoring measure only. Therefore, Section 31, clause (c) needs to be amended.

AMARINDER SINGH
Chief Minister, Punjab.

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FINANCIAL IMPLICATION

This amendment is being carried out to regulate the production of PML, IMFL in the manufacturing. This is regulatory/monitoring measure only.

The Governor has, in pursuance of clause (1) and (3) of Article 207 of the Constitution of India, recommended to the Punjab Legislative Assembly, the introduction and consideration of the Bill.

CHANDIGARH
THE 4TH AUGUST, 2019

SHASHI LAKHANPAL MISHRA
SECRETARY.

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